HOUSING COOPERATIVES ON PRIORITY

398. SHRI KRISHNA CHANDRA: Will the Minister of Home Affairs be pleased to state:

- (a) whether the Chief Commissioner of Delhi recently stated that land for construction of houses would be offered to Housing Co-operatives on priority list in areas where the municipal services can be extended without delay;
- (b) if so, what is the basis on which priority is allowed to the Housing Co-operatives; and
- (c) how many Co-operatives are on such priority basis?

THE DEPUTY MINISTER IN MINISTRY OF HOME AFFAIRS (Bur L. N. MISHRA): (a) The Chief Commissioner Delhi stated that the Co-operative House Building Societies which were not on priority list and which were pressing for allotment of land would be offered lands in the areas where municipal services were not available on the condition that the societies concerned would themselves make arrangements for provisions of services.

(b) The basis on which priority is determined is already detailed under the scheme of large scale acquisition, development and disposal of land in Delhi vide paragraph 2.IV of the Statement laid on the table of the House in reply to Starred Question No. 605 by Prof. Dr. Raghu Vira on the 6th September, 1961.

(c) 55.

CASES AGAINST SHRI R. P. KAPUR IN THE SUPREME COURT

399. Shri ABDUL GHANI: Will the Minister of Home Affairs be pleased to state the number of cases which have come before the Supreme Court against Shri R. P. Kapur, I.C.S., so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): According to information available with the Government of India the following three cases relating to Shri R. P. Kapur came before the Supreme Court:—

- (i) The State Government's appeal against the quashing of the charges framed against Shri R. P. Kapur on the basis of Shri M. L. Sethi's complaint;
- (ii) The appeal filed by Shri R. P. Kapur against the judgment of the High Court rejecting the writ petition filed by him to quash the order of the State Government making that a formal and public inquiry be held against Shri Kapur under the Public Servants (Inquiries) Act, 1850; and
- (iii) The appeal filed by Shri R. P. Kapur against the judgment of the High Court of Punjab rejecting Shri Kapur's writ petition challenging the validity of the order made by the State Government on 19th July 1959 placing him under suspension with immediate effect.

Full information is awaited from the Government of Punjab and will be laid on the Table of the House when received.

REVISION OF QUALITY OF COAL TO BE USED BY INDUSTRIES

- 400. SHRI M. P. BHARGAVA: Will the Minister of Steel, Mines and Heavy Engineering be pleased to state:
- (a) whether the Fuel Efficiency Committee of the Coal Council has been asked to revise its schedule of quality of coal to be used by different industries in the light of fresh assessment of coal reserves by the Assessment Committee of the Coal Council; and